

Company: Sol Infotech Pvt. Ltd.

Website: www.courtkutchehry.com

Printed For:

Date: 07/12/2025

(2024) 11 SC CK 0057

Supreme Court Of India

Case No: Civil Appeal No. 13248 Of 2024, Special Leave to Appeal (C) No(s). 12996 Of 2022

Shivaji

Vs

Parwatibai & Ors RESPONDENT

Date of Decision: Nov. 25, 2024

Hon'ble Judges: B.R. Gavai, J; K.V. Viswanathan, J

Bench: Division Bench

Advocate: Atul Babasaheb Dakh, Diganta Gogoi, Bitu Kumar Singh, Praveen Kumar

Pandey, Sudhanshu Chaudhari, T. R. B. Sivakumar, Shreyas Gacche

Final Decision: Allowed

Judgement

B.R. Gavai, J

- 1. Leave granted.
- 2. This appeal deserves to be allowed on the short ground that the second appeal, wherein the present appellant was Respondent No.2, was decided

even without giving notice to the appellant herein.

3. Shri Atul Babasaheb Dakh, learned counsel further submits that even the questions of law which were framed by the learned Trial Judge were

framed during the dictation of the order and the appellant herein did not have an opportunity of being heard.

4. Such a practice by the High Court is deprecated by a recent judgment rendered by this Court in the case of Suresh Lataruji Ramteke v. Sau.

Sumanbai Pandurang Petkar and Others, reported in 2023 SCC OnLine SC 1210.

5. The impugned order is, therefore, set aside and the matter is remitted back to the High Court for deciding it afresh in accordance with law.

- 6. Since the appeal arises out of a suit filed in the year 2009, we request the High Court to decide the appeal expeditiously, preferably within a period of one year from today.
- 7. The appeal is, accordingly, allowed.
- 8. Pending application(s), if any, shall stand disposed of.